

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 332 of 2017

IN THE MATTER OF:

M/s. AGROH Infrastructure Developers Pvt. Ltd. ...Appellant

Vs.

Narmada Construction (Indore) Pvt. Ltd. ...Respondent

Present: For Appellant:- Mr. Alok Krishna Agarwal and Mr. Mayank Bughani, Advocates.

ORDER

02.01.2018— Learned counsel for the Appellant submits that in view of the decision of the Hon'ble Supreme Court in '**Macquarie Bank Limited Vs. Shilpi Cable Technologies Ltd.— Civil Appeal No.15135 of 2017**', the Appellant is not pressing the appeal as the case has become infructuous. In view of the statement made by the learned counsel for the Appellant, the appeal is dismissed having infructuous.

(Justice S.J. Mukhopadhaya)
Chairperson

Ar/uk